


CCP No. 108/09  
in  
OA No. 515/05

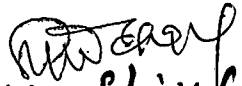
6/5/10

We have heard Sri R.C. Singh, Advocate for the applicant & Sri S.P. Singh, Advocate for opp. Parties.

Learned counsel for opp. Parties pointed out that compliance report has already been submitted & thereafter nothing remains to be complied with by the opp. Parties & it may be disposed of finally. Learned counsel for the applicant also conceded that the order of this Tribunal has been complied with.

As the order of this Tribunal has been complied with, the CCP is dismissed. Notices issued to the respondents are hereby discharged.

  
(Dr. Atc. Mishra)  
M(A)

  
(Justice Shiv Charan Sharma)  
M(J)

Copy of order  
dated 6-5-2010  
Relinquish  
7-5-2010